

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT PETITION NO.61 OF 2003

IN

ORIGINAL APPLICATION NO.107 OF 2003
ALLAHABAD THIS THE 8TH DAY OF AUGUST, 2003

HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A
HON'BLE MRS. MEERA CHHIBBER, MEMBER-J

No.6627188 J.K. Singh, Son of late Shri Phuleshwar Singh,
Driver Grade-I 749 I TPT PL ASC DIVIL GT, New Centt,
Allahabad.

.....Applicant

(By Advocate Shri S.K. Singh)

Versus

Lt. General Jagdish Chandra,
Director General of Supply and Transport,
Quarter Master General and Branch Army
Head Quarter,
New Delhi.

.....Respondents

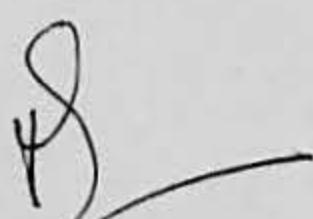
(By Advocate Shri R.C. Joshi)

O R D E R

HON'BLE MRS. MEEBA CHHIBBER, MEMBER-J

This Contempt Petition was filed by the applicant on the ground that respondents have not complied with the direction given by this Tribunal in its order dated 20.02.2003 in O.A. No.107/03. By the said order liberty was given to the applicant to file representation before Director General of Supply and Transport, Army Headquarter, New Delhi and in case the said representation was filed it was directed to be considered and decided within a month (Page 16).

2. The learned counsel for the respondents appeared and



has placed before us the order passed by Joint Director for Director General of Supply and Transport dated 10.07.2003 whereby applicant's representation dated 04.03.2003 has been examined and decided by passing a speaking order. The order is taken on record. The learned counsel for the applicant ^h _h admitted the position that speaking order has been served on ^h _h

3. Therefore, we are satisfied that no contempt is made out against the respondents. Accordingly, this Contempt Petition is dismissed. Notices issued to the respondents are discharged.



Member-J



Member-A

/Neelam/